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No. TSM- E (4) 1/2023
Government of Himachal Pradesh
Department of Tourism & Civil Aviation

From

Pr. Secretary (Tourism & CA) to the
Government of Himachal Pradesh.

To

The Registrar General,
Hon'ble National Green Tribunal,
Faridkot House, Copernicus Marg,
New Delhi- 110001.

Subject:

Dated, Shimla-171002, the 07/ July, 2023
Regarding order passed in original application No.
187/2023.

Sir,

Kindly refer to the order dated 25.05.2023 passed by Hon'ble NGT in the afore-mentioned matter wherein, following directions have been passed:-

'9' A copy of report shall be furnished to all the aforesaid parties to whom we have issued notices, by the registry. They may file their response with in one month by e-mail at judicial-ngt@gov.in preferably in the form of searchable PDF/ OCR support PDF and not in the form of Image PDF.

In this context, it is submitted that the report in question is not within the purview scope of Tourism Department. The horses and ponies in the area are looked after by the SADA, Kufri. The Department of Tourism, HP does not have any policy for registration of horses and ponies. Whereas, the solid waste management is being looked after by the Pollution Control Board and the entire area is a forest area, which pertains to the Forest Department. However, the recommendation of the report is agreed for the purpose of implementation of the report.

It is pertinent to mention here that the HP State Pollution Control Board, Shimla has already taken up the matter with the Divisional Forest Officer, Shimla (Rural), Distt. Shimla to take necessary remedial/ regulatory actions in view of the recommendations made by the Joint Committee in its report.

This is for information please.

Yours faithfully,



(Vijay Kumar)

Spl. Secretary (Tourism & CA) to the
Government of Himachal Pradesh

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